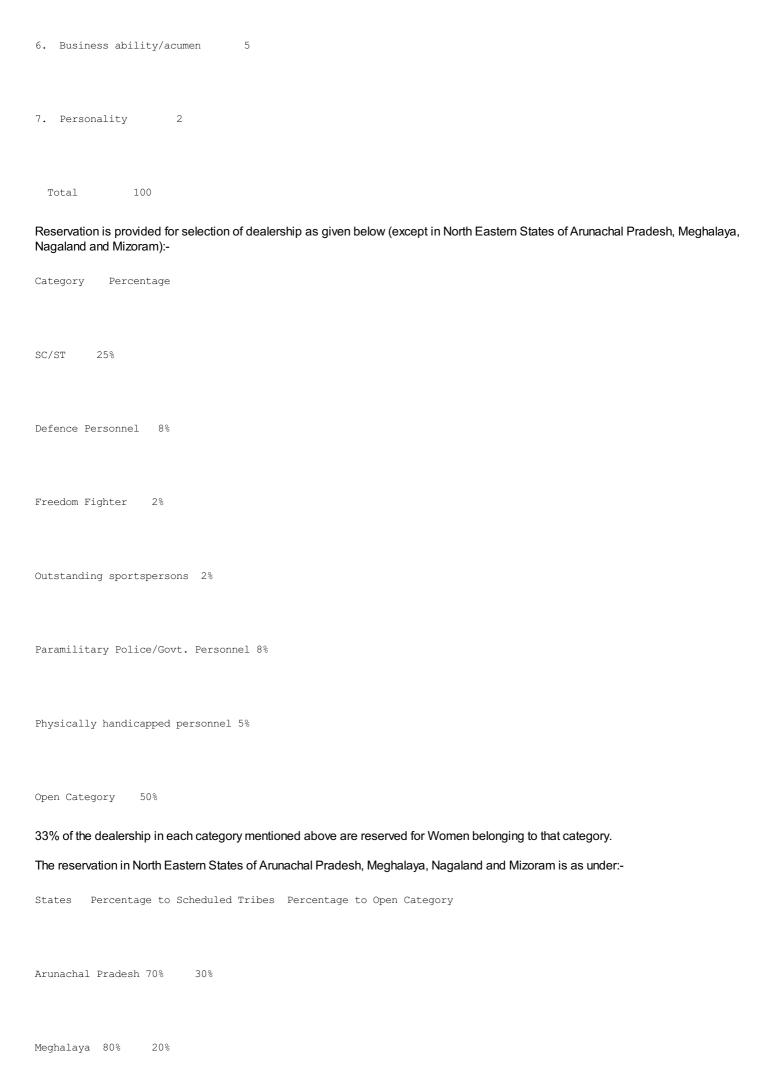
## GOVERNMENT OF INDIA PETROLEUM AND NATURAL GAS LOK SABHA

STARRED QUESTION NO:19 ANSWERED ON:22.02.2013 MONITORING OF PDS SKO DEALERS Choudhary Shri Harish

5. Experience

## Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of the guidelines prescribed for allocation of the Pubic Distribution System (PDS) Superior Kerosene Oil (SKO) dealerships by the Oil Marketing Companies;
(b) whether the Government has received any complaints against the PDS SKO dealers allegedly indulging in malpractices;
(c) if so, the details thereof, company-wise;
(d) the mechanism put in place by the Government to monitor the activities of such PDS SKO dealers indulging in malpractices; and
(e) the other steps taken/being taken by the Government to check the irregularities being committed in this regard?
Answer
MINISTER IN THE MINISTRY OF PETROLEUM & NATURAL GAS (DR. M. VEERAPPA MOILY)
(a) to (e): A Statement is laid on the Table of the House.
Statement referred to in reply to parts (a) to (e) of Lok Sabha Starred Question No.19 for 22nd February, 2013 asked by Shri Harish Chaudhary regarding Monitoring of PDS SKO Dealers.
(a): Madam, Guidelines for selection of wholesale Superior Kerosene Oil (SKO) dealers, provide weightage for different parameters as indicated below:-
Sr.No. Parameters Marks SKO-LDO
1 Capability to provide land and infrastructure / facilities 35
2. Capability to provide finance 35
3. Educational qualifications / General level of intelligence 15
4. Age 4



Mizoram 90% 10%

(b) &(c): During the last three years and the current year (April – December, 2012), 150 cases of Indian Oil Corporation Limited and 2 cases of Bharat Petroleum Corporation Limited have been detected for malpractices involving Pubic Distribution System (PDS) SKO dealers.

(d) & (e): PDS Kerosene supplies to Kerosene dealers are done on Ex-MI (Marketing Installation) basis by Public Sector Oil Marketing Companies (OMCs). Further distribution of PDS kerosene within the State to the ration card holders through ration shops/retailers is controlled by the State Governments. The State Civil Supplies Authorities carry out inspection at Kerosene dealers to ensure that the product is delivered through the fair price shops to the intended beneficiaries. In order to check the black marketing/diversion of PDS kerosene, the Central Government have made provisions in the Kerosene (Restriction on Use and Fixation of Ceiling Price) Order, 1993, issued under the Essential Commodities Act, 1955 which stipulates that dealers have to sell PDS Kerosene at a price fixed by the Government or OMCs and have to prominently display stock-cum-price board at the place of business including the place of store at a conspicuous place. Under this Control Order, State Governments are empowered to take action against those indulging in black-marketing and other irregularities. OMCs also take action under Marketing Discipline Guidelines and Dealership Agreements.